

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 125 of 2018

IN THE MATTER OF:

CG Power & Industrial Solutions Ltd.

...Appellant

Vs

ACC Ltd.

....Respondent

Present:

For Appellant: Mr. Arjun Krishnan, Mr. Sumit Srivastav and Mr. Ankur Singh, Advocates.

For Respondent: Mr. U. A. Rana and Mr. Satendra K. Rai, Advocates.

ORDER

18.05.2018: Learned counsel for the parties submits that the matter has been settled between the parties. The Pay Order issued by the Bank has been handed over to the counsel for the Appellant for onward transfer to the Appellant.

The learned counsel for the Appellant submits that the appeal has become infructuous. It is accordingly disposed of.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc